

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA**

**UNSTARRED QUESTION NO. 1073
TO BE ANSWERED ON 09.03.2017**

INCLUSION OF MANDULA AND KONDA KUMMAN IN ST LIST

1073. SHRI V. VIJAYASAI REDDY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that Government of Andhra Pradesh had requested for inclusion of Mandula and Konda Kumman in the list of Scheduled Tribes (ST) in 2009 and 2011 respectively;

(b) if so, what are the reasons behind taking more than seven years in finalising the inclusion of above castes in ST list; and

(c) what is the present status of each of the above proposal and the details of comments made by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST)?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) to (c): The Ministry of Tribal Affairs vide their Office Memorandum dated 06.03.2017 has informed that proposal for inclusion of Mandula community in the list of Scheduled Tribes (STs) of Andhra Pradesh was received in the year 2009. The proposal was examined as per approved Modalities, in consultation with the Registrar General of India (RGI), who had not supported the proposal on the ground that there was no evidence in the ethnographic information that the Mandula community possess any tribal characteristics. Observations of the RGI were conveyed to the State Government in the year 2010 with a request to review or further justify their recommendation. However, no information has been received from the State Government. As far as proposal for inclusion of Konda Kumman community is concerned, it is stated that no such proposal has been received.
